MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 220 **Imphal, Tuesday, December 9, 2025** **(Agrahayana 18, 1947)**

OFFICE OF THE
MAYANG IMPHAL MUNICIPAL COUNCIL
MAYANG IMPHAL, MANIPUR

N O T I F I C A T I O N

Mayang Imphal, the 4th December, 2025

No. 4/1/BBL/2025-MIMC: In exercise of the powers conferred under Section 211(1) and Section 212 of the Manipur Municipalities Act. 1994, it is hereby notified for information to the general public that the Mayang Imphal Municipal Council vide its Resolution No. 6 of the Council Meeting held on 01/12/2025 decided to adopt **"The Model Manipur Unified Building Bye-Laws, 2024"** notified by the Government vide Notification No. BBL-101/1/2024-MAHUD-MAHUD-Part (1) dated 31st December, 2024 as **"The Mayang Imphal Municipal Council Building Bye-Laws, 2025"** with effect from the date of notification in the Official Gazette of Manipur.

Any objection(s) or suggestion(s) to the adoption of the Unified Building Bye-Laws may be submitted to the Senior Chief Executive Officer, Mayang Imphal Municipal Council within 7(seven) days from the date of Notification. Objection(s)/Suggestion(s) received after the stipulated period shall not be entertained.

Copies of **"The Mayang Imphal Municipal Council Building Bye-Laws, 2025"** shall be available for inspection in the office of the undersigned from 11.00 A.M. to 3.00 P.M. on all working days of the specified period. The same will also be available at the official website **https://tpmanipur.mn.gov.in** of Town Planning Department, Manipur.

N. ANITA DEVI,
Sr. Chief Executive Officer,
Mayang Imphal Municipal Council.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 09-12-2025 13:11:48